

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 120**  
**CP(IB) No. 172/Chd/Pb/2022**

**IN THE MATTER OF:**

**Ashutosh Goyal Prop of shree R.  
R. Foods**

**...Petitioner-Operational Creditor**

**Versus**

**Malwa Industries Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 15.02.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None

**For the Respondent** : Mr. Shikhar Sarin, Advocate

**ORDER**

It is seen that on the last hearing Mr. Vishav Bharti Gupta, Advocate had appeared on behalf of the Petitioner-Operational Creditor and stated that he wishes to withdraw his Vakalatnama and even today, there is no representation on behalf of the Petitioner-Operational Creditor. Therefore, it seems that petitioner is not interested in pursuing the present petition. Thus, the same is ***dismissed for want of prosecution.*** File be consigned to the record room.

**Sd/-**  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**